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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of Decision : 03.02.2003

O.A. No. 224/2002.

Ganpat Singh s/o Shri Doongar Singh, aged 45 years, Mazdoor under Garrison Engineer, MES, Air Force, Jaisalmer, R/o Silawatan Pada, Jaisalmer.

... APPLICANT.

v e r s u s

1. Union of India through the Secretary to the Government, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Garrison Engineer, MES, Air Force, Jaisalmer.
3. Assistant Accounts Officer, MES Garrison Engineer Air Force, Jaisalmer.
3. Joint Controller of Defence Accounts (Fund), Merrut Cantt.

... RESPONDENTS.

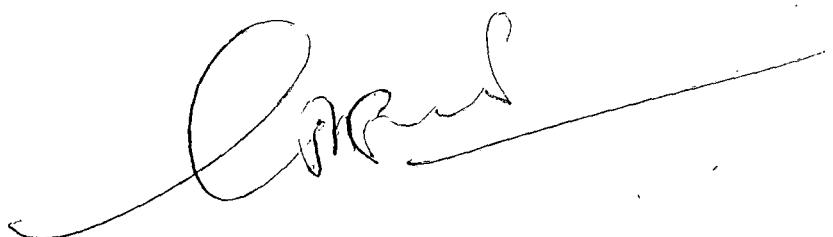
Mr. Vijay Mehta, counsel for the applicant.  
Mr. P. R. Patel counsel for the respondents.

CORAM

Hon'ble Mr. Justice G. L. Gupta, Vice Chairman.

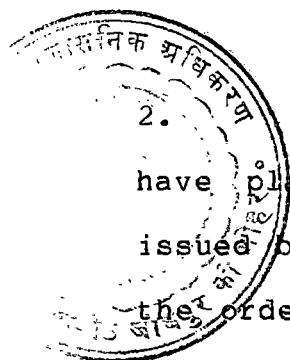
: O R D E R :  
(per Mr. Justice G.L. Gupta)

The case for the applicant is that he had taken a loan of Rs.2400/- from his GPF Account No.1067239 L on 18.11.1992 and only a sum of Rs.1465/- was left in his account, yet the respondents have debited Rs.4500/- in his GPF in the year 1992-93 and further a sum of Rs.4500/- in the year 1993-94. It is stated that even interest



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on the said amount to the tune of Rs.2,712/- has also been debited in his GPF account. The applicant made a representation against the mistake appearing in his GPF account, but no action was taken. Hence this OA with a prayer to direct the respondents to remove the discrepancies and correct the entries in the GPF A/c with respect to Rs.4500/- in the year 1992-93 and 4500 in the year 1993-94 and interest.



2. Today learned counsel for the respondents have placed on record, the copies of the orders issued by the competent authority. It is seen from the orders that the respondents have realised that there was a mistake in the GPF account of the applicant. It has been admitted that Rs.4500/- in the year 1992-93 and Rs.4500/- in 1993-94 have been wrongly debited in the GPF account of the applicant, as also interest on that amount.

3. It is seen that the competent authority has directed the junior authority to remove the discrepancies and credit the amount to the applicant's GPF A/c. Nothing survives in the matter now. The grievance of the applicant has been redressed.

4. Consequently, this OA is dismissed as having become infructuous. The applicant had to approach the Tribunal obviously because of mistake and negligence of the respondents. It is a fit case in which cost is ordered to be paid by the respondents. The respondents shall pay Rs.500/- as costs to the applicant.



(G. L. GUPTA)

VICE CHAIRMAN

Part IV  
Part II & III  
✓

Received by  
D. M.  
11/2/03

Part II and III destroyed  
in my presence on 14.5.03  
under the supervision of  
section officer ( ) as per  
order dated 17.2.03

*N. K. K.*  
Section officer (Record)